based on guidelines/criteria fixed for evaluation of such projects. Regulations are being enforced through the concerned Deputy Commissioners/District Collectors and in cases of reported violations/shortcomings in implementation of directives of CGWA, the concerned Deputy Commissioners/District Collectors have been authorized to take necessary action as per the provisions of Section 15 to 21 of The Environment (Protection) Act, 1986. Besides, a Model Bill has been circulated to all the States/UTs to enable them to enact ground water legislation for its regulation and development.

Emergency action plan for dams

2508. DR. T. N. SEEMA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether only few States have prepared emergency action plans for dams thereby rendering huge area and property left vulnerable to cascading effects of dam failure:
- (b) if so, the details thereof and corrective steps taken by the Central Government to safeguard the life of people;
- (c) whether even river basins and dams under the Central Water Commission's (CWC) monitoring for flood forecasts, have deficiencies regarding non-functioning telemetry stations, temporary gauge sites during the flood period and flood forecasting stations not having dedicated communication facilities; and
 - (d) if so, the details thereof and by when these deficiencies would be rectified?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) and (b) Central Water Commission has prepared "Guidelines for Development and Implementation of Emergency Action Plan (EAP) for Dams". EAP is project specific and is prepared by Dam owners (State Governments/Public Sector Units/Project Authorities) keeping in view the EAP Guidelines. Further, the responsibility for implementing EAP lies with the Dam owners. Central Government provides a guiding and advisory role in matters concerning Dam Safety. The necessity of having an EAP for large dams is emphasized by the National Committee on Dam Safety (NCDS) to member States/Organisations in its meetings. As per information available in Central Water Commission (CWC), nineteen State Governments/project authorities have prepared EAP for a number of dams under them as per details given in Statement (See below). Central Government is implementing the "Dam Rehabilitation

and Improvement Project" (DRIP) with World Bank assistance, under which 223 dams have been identified for rehabilitation in four states, namely, Kerala, Madhya Pradesh, Odisha and Tamil Nadu. Under this project, apart from structural intervention, nonstructural intervention like Emergency Action Plan would also be developed for these dams.

(c) and (d) The flood forecasting network of CWC at 175 stations is operated through data collection by telemetry as well as manual observations. The data communication is made through satellite, wireless, mobiles etc. Observation and communication of data by telemetry is sometimes disrupted due to various reasons like damage due to flooding, shifting of river etc. Disruption in telemetry network is rectified at the earliest possible time. The flood forecasting services of CWC are also supported by some seasonal gauge sites operated during monsoon period on non-perennial rivers. The communication of data on real time basis is made to issue the forecast. The failure in communication system, if any, is rectified immediately.

Statement Status of preparation of EAP's as per information available/received from State Government/Authorities concerned

Sl.No.	Name of State	Information for preparation of EAP's received (No. of large/major dams	Remarks
1	2	3	4
1.	Andhra Pradesh	3	
2.	Arunachal Pradesh	1	Prepared by North Eastern Electric Power Corporation Ltd (NEEPCO)
3.	Assam	1	Prepared by NEEPCO
4.	Bihar	20	State Government of Bihar has informed regarding up-dating of 20 EAPs
5.	Chhattisgarh	57	Completed
6.	Gujarat	1	Disaster Management Plan of Sardar Sarovar Dam prepared every year. Elaborate arrangements made for evacuation in case of emergency.

1	2	3	4
7.	Himachal Pradesh	6	Prepared by Bhakra Beas Management Board – 3 dams & National Hydro Electric Power Corporation – 3 dams
8.	Jharkhand	æ	EAP for 4 large dams under preparation by Damodar Valley Corporation
9.	Jammu and Kashmir	5+1	EAP – 5 dams prepared by NHPC and Disaster Management Plan (DMP) – 1 dam prepared by J&KSPDC
10.	Karnataka	5+24**	** Under review and finalisation
11.	Kerala	2	=
12.	Madhya Pradesh	32	32 EAPs prepared and under scrutiny as per guidelines issued by CWC
13.	Maharashtra	39	124 EAPs prepared at field level and under review
14.	Manipur	ĺ	Prepared by NHPC
15.	Odisha	2	Draft EAP of Balimela and Jalaput dam has been prepared
16.	Telangana	1	
17.	Sikkim	2	Prepared by NHPC
18.	Uttar Pradesh	2	EAP of remaining dams under process
19.	Uttarakhand	4	EAPs – 2 dams prepared by NHPC (DMP) – 2 dams prepared by THDC India Limited.

Database of water resources

2509. SHRI ANIL MADHAV DAVE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether Government has a complete database of old, natural and new water resources in the country and if so, the details thereof, State-wise;
- (b) if not, whether Government proposes to develop/create a database for water resources;
 - (c) the type of assistance provided by Government to the States and the details